

# दून मेडिकल कॉलेज में बनेगा मानवाधिकार सेल

## स्वास्थ्य

देहरादून, वरिष्ठ संवाददाता। देहरादून, वरिष्ठ संवाददाता। राष्ट्रीय मानवाधिकार आयोग के विशेष मॉनिटर प्रो. कन्हैया त्रिपाठी ने दून मेडिकल कॉलेज का निरीक्षण किया। उन्होंने अस्पताल की स्वास्थ्य सुविधाओं, छात्रों की शैक्षणिक गतिविधियों और मानवाधिकार संरक्षण से जुड़ी व्यवस्थाओं की सघन मीक्षा की और मेडिकल कॉलेज में एक समर्पित मानवाधिकार सेल गठित करने का सुझाव दिया।

प्रो. त्रिपाठी ने विभागाध्यक्षों, फैकल्टी और छात्रों से संवाद किया। उन्होंने मेडिकल छात्रों द्वारा पांच परिवारों को

गोद लेने वाले फैमिली अडॉप्शन प्रोग्राम और फैकल्टी-छात्रों के मेंटर-मेंटी कार्यक्रम को सामुदायिक स्वास्थ्य के लिए अहम व सराहनीय बताया। फोरेंसिक मेडिसिन विभाग द्वारा मेडिको-लीगल और पोस्टमार्टम प्रक्रियाओं में पारदर्शिता के सुझाव पर उन्होंने सुधारात्मक कदम उठाने के निर्देश दिए।

प्रो. त्रिपाठी ने मरीजों के रिकॉर्ड के उचित रखरखाव और उपचार में पारदर्शिता पर जोर दिया। तीन माह के भीतर एक शिकायत पेटि स्थापित करने और मानवाधिकार कार्यशाला आयोजित करने को कहा। इस दौरान प्राचार्य डॉ. गीता जैन, एमएस डॉ. शैलेंद्र सिंह राणा, डॉ. कोपल पंवार और डॉ. अनिल जोशी आदि मौजूद रहे।



**Source: <https://www.indiaherald.com/Breaking/Read/994881576/Modis-Safe-India-Myth-Shattered-Toxic-Gas-Clouds-Swallow-Maharashtra-How-Many-More-Disasters-Before-Accountability-Hits>**

Modi's 'Safe India' Myth Shattered: Toxic Gas Clouds Swallow Maharashtra – How Many More Disasters Before Accountability Hits?

SIBY JEYYA | 04/03/2026 05:30 AM

Man, "Safe under Modi"? Give me a break. While the slogan echoes, Maharashtra's Palghar is choking on Oleum gas from yet another chemical unit leak, forcing 458 evacuations and blanketing 2 km in toxic haze. This ain't isolated – it's a vicious cycle in the Tarapur MIDC, where August 2025 saw four workers drop dead at Medley Pharma, and 2019 claimed three more lives in the same belt.

NHRC had to step in last time, but here we are again: regulatory rot masked as "ease of doing business." Factory owners stuff electoral bonds, workers cough up their health. Article 21's Right to Life? It's DOA at the factory gates. The threat's not borders; it's the unchecked greed inside these compounds. No accountability, just patterns of pain.

The Latest horror Show: March 2026's Oleum spill hits hard – residents gasping, eyes burning, lives upended. Same old story: negligence in BJP's Mahayuti-ruled state, no heads rolling.

2025's Deadly Deja Vu: Medley Pharma blast kills four – probes drag, NHRC probes, but fixes? Nil. workers as collateral in the profit game.

2019's Forgotten Fallout: Three dead in Tarapur – investigations fizzle, lessons ignored. Pattern screams systemic fail, not "bad luck."

Bonds Over Breath: Owners donate big via electoral bonds; gov't loosens rules. "Ease of business" = ease of disasters, lungs be damned.

The Real Insecurity: Not wars or borders – it's collapsing floors, poisoned air, unsafe rides. Modi's "safe" India? Safe for donors, savage for the rest.



**Source: <https://www.aninews.in/news/national/general-news/nhrc-takes-suo-motu-cognizance-of-reported-death-of-a-boy-after-falling-into-uncovered-drain-in-gorakhpur20260304125753/?amp=1>**

NHRC takes suo motu cognizance of reported death of a boy after falling into uncovered drain in Gorakhpur

ANI | Updated: Mar 04, 2026 12:57 IST

New Delhi [India], March 4 (ANI): National Human Rights Commission has taken suo motu cognisance of the reported death of a boy after falling into an uncovered drain in Gorakhpur district, Uttar Pradesh, a release said. Residents reportedly alleged inaction by authorities on their complaints about covering the drain. The Commission issued notices to the DM and the SSP, Gorakhpur, calling for a detailed report on the matter within two weeks. The report expected to include status of the compensation, if any, provided to the family of the victim boy.

According to the media report, carried on February 26, the boy was returning home after purchasing stationery items when his bicycle slipped into the open drain which was hidden behind dense bushes at an under-construction site.

Earlier, in a separate incident 6 people lost their lives in a road accident in Uttar Pradesh's Hathras district during the early hours of Tuesday after a double-decker bus collided with a van near 141 milestone on the Yamuna Expressway, officials said.

According to Additional Superintendent of Police Ramanand Kushwaha, authorities received information about the incident at around 4:15 am. The accident involved a van travelling from Delhi to Dholpur in Rajasthan and a double-decker bus heading from Noida to Gorakhpur.

As per SP Kushwaha, thirteen people were travelling in the van at the time of the collision. All the occupants were rescued from the damaged vehicle and rushed to a nearby hospital for treatment. (ANI)



**Source: <https://thenewsmill.com/2026/03/nhrc-takes-suo-motu-action-after-boy-dies-in-uncovered-drain-in-gorakhpur/>**

NHRC takes suo motu action after boy dies in uncovered drain in Gorakhpur

TNM (With ANI Inputs)

Published On: Mar 4, 2026

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a boy's reported death after he fell into an uncovered drain in Gorakhpur district, Uttar Pradesh, according to an official release.

Residents have alleged inaction by authorities despite their repeated complaints about the uncovered drain. The Commission has issued notices to the District Magistrate (DM) and the Senior Superintendent of Police (SSP) in Gorakhpur, requesting a detailed report within two weeks. The report is expected to include information on any compensation provided to the victim's family.

Media reports from February 26 state that the boy was returning home after purchasing stationery when his bicycle slipped into the open drain, which was concealed behind dense bushes at an under-construction site.

In a separate incident, six people died in a road accident in Hathras district, Uttar Pradesh, early Tuesday morning.

A double-decker bus collided with a van near the 141 milestone on the Yamuna Expressway, officials said.

Additional Superintendent of Police Ramanand Kushwaha reported that authorities received information about the accident at approximately 4:15 am. The collision involved a van travelling from Delhi to Dholpur in Rajasthan and a double-decker bus heading from Noida to Gorakhpur. Thirteen people were travelling in the van; all were rescued from the damaged vehicle and taken to a nearby hospital for treatment.



**Source: [INDToday https://indtoday.com/nhrc-registers-case-on-musi-riverfront-project/](https://indtoday.com/nhrc-registers-case-on-musi-riverfront-project/)**

NHRC registers case on Musi Riverfront Project

By IND Today News Last updated Mar 3, 2026

Hyderabad, March 3 (Maxim News) : NHRC registers case on Musi Riverfront Project following a complaint alleging environmental damage along the Musi riverbanks. Senior human rights lawyer Ramarao Immaneni approached the National Human Rights Commission seeking intervention.

He alleged that authorities are cutting thousands of century old trees in Langar Houz, Narsingi and Ramdevguda without comprehensive studies. He claimed that officials began work without conducting environmental and social impact assessments.

According to the complaint, the project is affecting livelihoods and damaging riverbank ecosystems. Therefore, he urged the commission to halt ongoing activities immediately.

NHRC registers case on Musi Riverfront Project over tree felling

Ramarao Immaneni requested the commission to direct Musi River Development Corporation Limited to stop tree felling. He specifically asked Managing Director E V Narasimha Reddy to suspend works that may harm the environment.

He also sought adequate compensation for families affected by the project. Meanwhile, the National Human Rights Commission took cognisance of the complaint and initiated an inquiry.

The petitioner stated that he would continue legal efforts to protect the Musi riverbanks. However, officials have not yet issued a detailed public response on the allegations. (Maxim News)



**Source: [Prashant News https://www.prashantnews.com/nhrc-sends-notice-after-boy-falls-into-drain-dies/](https://www.prashantnews.com/nhrc-sends-notice-after-boy-falls-into-drain-dies/)**

NHRC sends notice after boy falls into drain, dies

By Shishir Prashant | Mar 3, 2026

PrashantNews

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a 11-year-old boy died after falling into an uncovered drain in Gorakhpur district of Uttar Pradesh on 19th February 2026.

The residents of Gorakhpur had made complaints to the local authorities regarding the uncovered under-construction drain but no action was taken.

The Commission has observed that the contents of the news report, if true, raise serious issues of human rights violation of the victim. Therefore, it has issued notices to the District Magistrate and the Senior Superintendent of Police, Gorakhpur, Uttar Pradesh, calling for a detailed report on the matter within two weeks. The report is expected to include status of the compensation, if any, provided to the family of the victim boy.

According to the media report, carried on 20th February 2026, the boy was returning home after purchasing stationery items when his bicycle slipped into the open drain which was hidden behind dense bushes at an under-construction site.



**Source: <https://hyderabadmail.com/nhrc-investigates-environmental-damage-musi-river/>**

NHRC probes environmental damage along Musi riverbanks – Hyderabad Mail

Subhransu Satpathy March 3, 2026

HYDERABAD: The National Human Rights Commission (NHRC) has registered a case over allegations of large-scale environmental damage along the Musi riverbanks. The complaint came from human rights lawyer Rama Rao Immaneni.

According to DC, Immaneni said authorities were felling mature trees in Narsingi, Langar Houz, and Ramdevguda. He added that officials were removing thousands of houses despite residents' protests. Residents reported that workers uprooted trees using earthmoving equipment and blocked roads with green mats to hide the activity. Immaneni told the commission that developers planned large structures over the catchment areas of adjoining water bodies. He described this activity as impermissible. He urged the NHRC to instruct Musi River Development Corporation MD E.V. Narasimha Reddy to stop works that harm the ecology, halt the felling of ancient trees, and protect heritage structures until proper impact assessments are complete.

He also requested compensation for families displaced without following the Land Acquisition Act, 2013. The complaint classified the issue under pollution, ecology, and environment, noting that negligence in environmental protection cannot be tolerated. The commission has started an inquiry into the matter.

(For article corrections, please email [hyderabadmailorg@gmail.com](mailto:hyderabadmailorg@gmail.com) or fill out the Grievance Redressal Form.)



**Source: <https://hindupost.in/law-policy/nhrc-issues-notice-over-childrens-data-protection-in-anthropic-ngo-pratham-collaboration/>**

NHRC issues notice over children's data protection in Anthropic-NGO Pratham collaboration

March 3, 2026 | Web Desk

"NHRC issues notice over children's data protection in Anthropic-NGO Pratham collaboration", My Ind Maker, February 27, 2026

"The National Human Rights Commission (NHRC) has issued notices to several central ministries as well as to all states and union territories after serious concerns were raised about the protection of children's personal data in an Artificial Intelligence-based education programme. The Commission has asked the Union Ministry of Electronics and Information Technology, the Department of School Education and Literacy, and the Department of Higher Education to respond to the allegations. It has also directed all Chief Secretaries and Union Territory Administrators to look into the matter and submit reports.

The action was taken by a Bench headed by NHRC Member Priyank Kanoongo. The Commission took cognisance of a complaint submitted by NAMO Foundation, which is a Section 8 non-profit company. The complaint expressed concern over possible risks to children's privacy arising from a collaboration between a United States-based Artificial Intelligence company, Anthropic, and the NGO Pratham. According to the complaint, this partnership involves the use of an AI-driven system called the "Anytime Testing Machine (ATM)." The system is designed to scan and process children's handwritten answers and academic records.

The complainant alleged that the use of this AI-based system could expose minors to serious risks related to the collection, processing, storage, and even cross-border transfer of their personal data. It was further claimed that such activities may raise concerns under the Digital Personal Data Protection (DPDP) Act, 2023. The complaint suggested that without strong safeguards, children's sensitive data could be mishandled or transferred outside India without adequate legal protection....."



**Source: <https://www.deccanchronicle.com/southern-states/telangana/nhrc-probes-ecological-harm-along-musi-river-1941248>**

NHRC Probes Ecological Harm Along Musi River

DC Correspondent 3 March 2026 10:07 PM

The complaint categorised the issue under pollution, ecology and environment, stating that negligence in environmental protection cannot be tolerated. The commission has initiated an inquiry into the matter.

The National Human Rights Commission (NHRC) has registered a case on allegations of large scale environmental damage along the Musi riverbanks following a complaint by human rights lawyer Rama Rao Immaneni. (By Arrangement)

Hyderabad: The National Human Rights Commission (NHRC) has registered a case on allegations of large scale environmental damage along the Musi riverbanks following a complaint by human rights lawyer Rama Rao Immaneni.

Immaneni said mature trees were being felled in Narsingi, Langar Houz and Ramdevguda, and that thousands of houses were being removed despite protests. Residents reported trees being uprooted with earthmoving equipment while roads were blocked with green mats to prevent public view.

He told the commission that large structures were planned over catchment areas of adjoining water bodies, which he described as impermissible. He urged directions to Musi River Development Corporation MD E.V. Narasimha Reddy to halt works causing ecological harm, stop felling ancient trees and protect heritage structures until impact assessments are conducted. He also sought compensation for families displaced without due process under the Land Acquisition Act, 2013. The complaint categorised the issue under pollution, ecology and environment, stating that negligence in environmental protection cannot be tolerated. The commission has initiated an inquiry into the matter.

( Source : Deccan Chronicle )



**Source: <https://garhwalpost.in/nhrc-monitor-kanahiya-tripathi-promotes-human-rights-awareness-in-doon/>**

NHRC monitor Kanahiya Tripathi promotes Human Rights Awareness in Doon

By Garhwal Post - March 3, 2026

Garhwal Post Bureau

Dehradun: National Human Rights Commission (NHRC) Special Monitor Kanahiya Tripathi today visited various educational institutions in Dehradun and interacted with students to sensitise them about human rights and the importance of being aware of their rights and duties.

During his visit, Tripathi held detailed interactions with students at GGIC Kaulagarh, Netaji Subhash Chandra Bose Hostel, Government Upper Primary School Prempur Mafi and Doon Medical College. Addressing the students on this occasion, Tripathi emphasised that, along with academic learning, awareness of human rights is of utmost importance. He particularly underlined the need for girl students to be fully aware of their rights and the legal protections available to them. He provided guidance on provisions of the POCSO Act, issues related to hygiene and sanitation, and various self-defence initiatives aimed at empowering young women.

At the Netaji Subhash Chandra Bose Hostel, Tripathi instructed the authorities to organise special awareness programmes on the occasion of International Women's Day on 8 March and World Environment Day on 5 June this year. He also suggested that seminars, competitions and documentary film screenings be conducted to promote awareness and encourage greater participation of students in issues concerning gender equality and environmental protection.

Later, at Doon Medical College, Tripathi convened a meeting with the college authorities and senior doctors. Expressing satisfaction over the institutional arrangements, he stated that commendable efforts were being made to promote human rights and gender equality within the campus. He stressed that medical education requires better and more structured dialogue among students, faculty members and medical practitioners to create an atmosphere of mutual respect and understanding. He further noted that no complaints were currently pending at the college and that the management committee had assured full and effective compliance with all directions issued in this regard.

During the visit, Chief Education Officer VK Dhauriyal, District Social Welfare Officer Deepankar Ghildiyal and other senior officials were also present.



**Source: <https://nhrc.nic.in/media/press-release/nhrc,-india-takes-suo-motu-cognizance-of-the-reported-death-of-a-boy-after-falling-into-an-uncovered-drain-in-gorakhpur-district,-uttar-pradesh>**

NHRC, India takes suo motu cognizance of the reported death of a boy after falling into an uncovered drain in Gorakhpur district, Uttar Pradesh

Press release

National Human Rights Commission

Press New Delhi: 3rd March 2026

NHRC, India takes suo motu cognizance of the reported death of a boy after falling into an uncovered drain in Gorakhpur district, Uttar Pradesh

Residents reportedly alleged inaction by authorities on their complaints for covering the drain

The Commission issues notices to the DM and the SSP, Gorakhpur, calling for a detailed report on the matter within two weeks

The report expected to include status of the compensation, if any, provided to the family of the victim boy

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a 11-year-old boy died after falling into an uncovered drain in Gorakhpur district of Uttar Pradesh on 19th February 2026. Reportedly, the residents had made complaints to the local authorities regarding the uncovered under-construction drain but no action was taken.

The Commission has observed that the contents of the news report, if true, raise serious issues of human rights violation of the victim. Therefore, it has issued notices to the District Magistrate and the Senior Superintendent of Police, Gorakhpur, Uttar Pradesh, calling for a detailed report on the matter within two weeks. The report is expected to include status of the compensation, if any, provided to the family of the victim boy.

According to the media report, carried on 20th February 2026, the boy was returning home after purchasing stationery items when his bicycle slipped into the open drain which was hidden behind dense bushes at an under-construction site.

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**Source: <https://nhrc.nic.in/media/press-release/nhrc,-india-takes-suo-motu-cognizance-over-the-botched-cataract-surgery-resulting-in-removal-of-9-patients-infected-eye-and-vision-loss-of-9-others-at-a-private-hospital-in-gorakhpur-district-of-uttar-pradesh>**

NHRC, India takes suo motu cognizance over the botched cataract surgery resulting in removal of 9 patients' infected eye and vision loss of 9 others at a private hospital in Gorakhpur district of Uttar Pradesh

Press release

National Human Rights Commission

New Delhi: 3rd March 2026

NHRC, India takes suo motu cognizance over the botched cataract surgery resulting in removal of 9 patients' infected eye and vision loss of 9 others at a private hospital in Gorakhpur district of Uttar Pradesh

Issues notices to the state Chief Secretary and Gorakhpur Senior Superintendent of Police, calling for a detailed report on the matter within two weeks

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that after botched cataract surgery at a private hospital in Gorakhpur district of Uttar Pradesh, the infected eye of at least nine patients had to be removed and nine others lost vision in one eye. Reportedly, the surgeries were conducted on 30 patients during an Eye Camp on 1st February 2026 at the private hospital.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights of the victims. Therefore, it has issued notices to the Chief Secretary, Government of Uttar Pradesh and the Senior Superintendent of Police, Gorakhpur, Uttar Pradesh, calling for a detailed report on the matter within two weeks.

According to the media report, carried on 20th February 2026, the patients started complaining of severe pain and discharge from the operated eye within 24 hours of the surgeries. A total 18 patients developed infections after which they were referred to Delhi, Lucknow and Varanasi for medical treatment as their condition worsened.

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**Source: <https://insamachar.com/nhrc-takes-suo-motu-cognizance-of-botched-cataract-surgery-at-a-private-hospital-in-gorakhpur-district-uttar-pradesh/>**

NHRC ने उत्तर प्रदेश के गोरखपुर जिले के एक निजी अस्पताल में हुई मोतियाबिंद की असफल सर्जरी का स्वतः संज्ञान लिया

Editor Posted on 4 मार्च 2026

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है। इसमें कहा गया कि उत्तर प्रदेश के गोरखपुर जिले के एक निजी अस्पताल में मोतियाबिंद की सर्जरी में हुई गड़बड़ी के बाद कम से कम नौ मरीजों की संक्रमित आंख निकालनी पड़ी और नौ अन्य मरीजों की एक आंख की रोशनी चली गई। खबरों के मुताबिक, निजी अस्पताल में 1 फरवरी 2026 को आयोजित नेत्र चिकित्सा शिविर के दौरान 30 मरीजों की सर्जरी की गई। आयोग का कहना है कि यदि समाचार रिपोर्ट की सामग्री सच है तो यह पीड़ितों के मानवाधिकारों के उल्लंघन का गंभीर मामला है। इसलिए आयोग ने उत्तर प्रदेश सरकार के मुख्य सचिव और गोरखपुर के वरिष्ठ पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। 20 फरवरी 2026 को प्रकाशित मीडिया रिपोर्ट के अनुसार, सर्जरी के 24 घंटे के भीतर ही मरीजों ने ऑपरेशन की गई आंख में गंभीर दर्द और साव की शिकायत करनी शुरू कर दी थी। कुल 18 मरीज संक्रमण से पीड़ित हो गए, जिसके बाद हालत बिगड़ने पर उन्हें उपचार के लिए दिल्ली, लखनऊ और वाराणसी भेजा गया।

**Source: <https://insamachar.com/nhrc-takes-suo-motu-cognizance-of-the-news-of-death-of-a-boy-after-falling-into-an-open-drain-in-gorakhpur-district-of-uttar-pradesh/>**

NHRC ने उत्तर प्रदेश के गोरखपुर जिले में खुले नाले में गिरने से एक लड़के की मौत की खबर पर स्वतः संज्ञान लिया

Editor Posted on 4 मार्च 2026

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है। रिपोर्ट के मुताबिक, 19 फरवरी 2026 को उत्तर प्रदेश के गोरखपुर जिले में एक 11 साल के लड़के की खुले नाले में गिरने से मौत हो गई थी। बताया जा रहा है कि वहां के लोगों ने स्थानीय अधिकारियों से खुले नाले के बारे में शिकायत की थी, लेकिन कोई कार्रवाई नहीं की गई।

आयोग ने पाया है कि अगर खबरों से जुड़ी बातें सच हैं, तो यह पीड़ित के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठती है। इसलिए, आयोग ने जिलाधिकारी और वरिष्ठ पुलिस अधीक्षक, गोरखपुर, उत्तर प्रदेश को नोटिस जारी करके दो हफ्ते के अंदर मामले पर विस्तृत रिपोर्ट मांगी है। रिपोर्ट में पीड़ित लड़के के परिवार को दिए गए मुआवजे, अगर कोई हो, की स्थिति शामिल होने की उम्मीद की गई है।

20 फरवरी 2026 को छपी मीडिया रिपोर्ट के अनुसार, लड़का स्टेशनरी का सामान खरीदकर घर लौट रहा था, तभी उसकी साइकिल एक खुले नाले में फिसल गई, जो एक निर्माणाधीन स्थल पर घनी झाड़ियों के पीछे छिपा हुआ था।